

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting of NC-V held on 08.10.2009

The Meeting No. 28/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 08.10.2009 in Room No. 04 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
2.	Sh. Kuldeep Singh, Asstt. Director	MSME
3.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 28/84-ALC3/2009 **MEETING DATE** : 08.10.2009

Case No.:1/11/84-ALC3/2009	Party Name:GOPAL CLOTHING CO P LTD	Meet No/Date:28/84-ALC3/2009 08.10.2009	Status: Approved
HQ File :01/84/050/00043/AM10/	RLA File :05/24/040/00089/AM10/	Lic.No/Date:0510242645 01.06.2009	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their LLO NO. 37(5)/35/2009-10/Hosv dated 07.09.2009 as detailed below: -			

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Comments of D.C. (WOMLE) conveyed vide their O.C No. 07/00/2009 for reply, dated 07.09.2009 as detailed below.

Export Product	Import Item	Qty. allowed.
Ladies Vest made of 98% cotton 2% Spandex woven denim fabric, GSM-298+/-10% (Style No. 123259)	98% cotton 2% Spandex woven denim fabric, GSM-298+/-10%	1.86 Sq mtrs./Pc

The GSM should match in both import & export.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:4/18/84-ALC3/2009	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:28/84-ALC3/2009 08.10.2009	Status: Approved
HQ File :01/84/050/00076/AM10/	RLA File :02/24/040/00060/AM10/	Lic.No/Date:0210129399 22.07.2009	
Decision: The Committee considered the case as per agenda and went through the stage-wise wastage involved in the entire process for manufacture of this export product. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that a total 6% wastage is adequate in this case. Hence, it was decided to ratify the Advance authorization issued in this by allowing 6% wastage on item of import as detailed below:-			
Export Item	Export Qty.	Import Item	Qty. allowed
Tubular Bags (Gauntlet) containing Polyester Yarn (2969.89 Kgs)	109996 Nos.	Polyester Yarn, T/C: 500 Denier High Tenacity	3148.08 Kgs
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

	Case No.:7/18/84-ALC3/2009	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:28/84-ALC3/2009 08.10.2009	Status: Approved
	HQ File :01/84/050/00079/AM10/	RLA File :02/24/040/00061/AM10/	Lic.No/Date:0210129431 23.07.2009	
	Decision: The Committee considered the case as per agenda and went through the stage-wise wastage involved in			

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the entire process for manufacture of this export product. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that a total 6% wastage is adequate in this case. Hence, it was decided to ratify the Advance authorization issued in this by allowing 6% wastage on item of import as detailed below:-

Export Item	Export Qty.	Import Item	Qty. allowed
Tubular Bags (Gauntlet) containing Polyester Yarn (2664.468 Kgs)	98684 Nos.	Polyester Yarn, T/C: 500 Denier High Tenacity	2824.33 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:2/20/84-ALC3/2009	Party Name:GAURAV INTERNATIONAL	Meet No/Date:28/84-ALC3/2009 08.10.2009	Status: Approved
HQ File :01/84/050/00086/AM10/	RLA File :05/24/040/00255/AM10/	Lic.No/Date:0510247234 04.08.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/41/2009-10/Hosy. dated 07.10.2009 as detailed below: -

Export Product	Import Item	Qty. allowed.
Ladies Tops made of 100% polyester dyed woven fabric, GSM-67+/- 10% (685421)	100% polyester dyed woven fabric, GSM- 67+/-10%	1.76 Sq mtrs./Pc
Ladies Tops made of 100% polyester dyed woven fabric, GSM-64+/- 10% (682106)	100% polyester dyed woven fabric, GSM- 64+/-10%	2.52 Sq mtrs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

5	Case No.:2/22/84-ALC3/2009	Party Name:RICHA & CO	Meet No/Date:28/84-ALC3/2009 08.10.2009	Status: Deferred
	HQ File :01/84/050/00095/AM10/	RLA File :05/24/040/00285/AM10/	Lic.No/Date:0510247718 17.08.2009	Defer Date: 05.11.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 05.11.2009.			

	Case No.:1/23/84-ALC3/2009	Party Name:TREADSTONE LIMITED	Meet No/Date:28/84-ALC3/2009 08.10.2009	Status: Approved
	HQ File :01/84/050/00098/AM10/	RLA File :05/24/040/00289/AM10/	Lic.No/Date:0510248226 25.08.2009	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -			
	Export item	Export Qty.	Import item	Quantity allowed.
	Body Protector made of	10000	Rubber sheet, lentght-	6667 Nos.

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woven dyed 100% Polyester fabric, GSM-200+/-10% & polyester mesh, GSM-70+/-10% with rubber sheet	Pcs	63", width-42" & thickness-10.5MM+/-10%	
		Fabric 100% polyester 300D, GSM-200+/-10%	16170 Sq mtrs.
		Fabric 100% polyester mesh, GSM-70+/-10%	16170 Sq mtrs.
		Tags	Net to net with accountability clause.
		Labels	Net to net with accountability clause.

The GSM should match in both import and export.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

7	Case No.:3/23/84-ALC3/2009	Party Name:PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:28/84-ALC3/2009 08.10.2009	Status: Approved
	HQ File :01/84/050/00100/AM10/	RLA File :05/24/040/00295/AM10/	Lic.No/Date:0510248399 26.08.2009	
	<p>Decision: The Committee considered the case as per agenda and observed that firm have not submitted drawing, design, calculation sheet etc of the export item for the import of various Nylon & Elastic etc, in absence of which it is not possible to compute the requirement of inputs. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided to not allow the import items at S.No. 1, 2, 3, 4 and 6 & 7. The item of import at S.No. 5 i.e Metal adjusters may be allowed on net to net basis with accountability clause.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

Case No.:11/27/84-ALC3/2009	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:28/84-ALC3/2009 08.10.2009	Status: Deferred
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8	HQ File :01/84/050/00132/AM10/	RLA File :05/24/040/00319/AM10/	Lic.No/Date:0510249961 24.09.2009	Defer Date:05.11.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 05.11.2009.			

9	Case No.:12/27/84-ALC3/2009	Party Name:GAURAV INTERNATIONAL	Meet No/Date:28/84-ALC3/2009 08.10.2009	Status: Deferred
	HQ File :01/84/050/00133/AM10/	RLA File :05/23/040/00042/AM10/	Lic.No/Date:0510249962 24.09.2009	Defer Date:05.11.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 05.11.2009.			

10	Case No.:13/27/84-ALC3/2009	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:28/84-ALC3/2009 08.10.2009	Status: Deferred
	HQ File :01/84/050/00134/AM10/	RLA File :05/24/040/00325/AM10/	Lic.No/Date:0510249979 25.09.2009	Defer Date:05.11.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 05.11.2009.			

11	Case No.:14/27/84-ALC3/2009	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:28/84-ALC3/2009 08.10.2009	Status: Deferred
	HQ File :01/84/050/00135/AM10/	RLA File :05/24/040/00326/AM10/	Lic.No/Date:0510249980 25.09.2009	Defer Date:05.11.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 05.11.2009.			

12	Case No.:15/27/84-ALC3/2009	Party Name:FASHION ACCESSORIES	Meet No/Date:28/84-ALC3/2009 08.10.2009	Status: Approved
	HQ File :01/84/050/00136/AM10/	RLA File :05/23/040/00056/AM10/	Lic.No/Date:0510249996 25.09.2009	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -			
	Export item	Export Qty.	Import item	Quantity allowed.
	Pillow cover, Size-40x40 Cms., front silk/linen, back-100% cotton.	3600 Pcs	Woven fabric 56% silk 44% linen, GSM-140+/-10%	918 Sq mtrs.
	The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

13	Case No.:16/27/84-ALC3/2009	Party Name:GAURAV INTERNATIONAL	Meet No/Date:28/84-ALC3/2009 08.10.2009	Status: Deferred
	HQ File :01/84/050/00137/AM10/	RLA File :05/23/040/00054/AM10/	Lic.No/Date:0510249998 25.09.2009	Defer Date:05.11.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 05.11.2009.			

14	Case No.:17/27/84-ALC3/2009	Party Name:GAURA V INTERNATIONAL	Meet No/Date:28/84-ALC3/2009 08.10.2009	Status: Deferred
	HQ File :01/84/050/00138/AM10/	RLA File :05/23/040/00061/AM10/	Lic.No/Date:0510250001 25.09.2009	Defer Date:05.10.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 05.11.2009.			

Manually generated agenda cases

Case No. 452	M/s Noronha Impex International, Kanpur
NC28/10 dt. 08.10.2009	F.NO.1/84/50/41/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No.0610015559 dt. 26.05.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith relevant information/documents/sample pertaining to this case.

It was therefore decided to defer the case for re-listing on 05.11.2009.

Case No. 453	M/s Sky High Fashion Pvt. Ltd., Bangalore
NC28/10 dt. 08.10.2009	F.NO.1/84/50/131/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0710045500 dt. 16.06.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written

comments of TC, Mumbai conveyed vide their letter NO. 18/2463/06/EP-II dated 14.09.2006 as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed.
Men's Washed Twill Sport coat	14714 Pcs	100% combed cotton 3/1 twill peached	3.24 Sq mtrs/Pc
		Plastic Horn button	3 Nos. (with 1% wastage)
		24L (4hole) plastic horn button	9 Nos. (with 1% wastage)
		Yarn dyed stripe tape	0.1m
		Main label	1 No.
		Wash care label	1 No.
		Hang tag	1 No.
		Joker label	1 No.
		UPC barcode sticker	1 No.
		Prepack carton sticker	0.14 No.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 454	M/s Coloulines Clothing (India) Pvt. Ltd., Bangalore
NC28/10 dt. 08.10.2009	F.NO.1/84/50/346/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0710060473 dt. 16.10.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/25/2009-10/Hosy. dated 07.10.2009 as detailed below: -

Export Product	Import Item	Qty. allowed.
100% silk mill made woven	100% silk woven	2.50 Sq mtrs./Pc

ladies dress, GSM-80+/-10% (Style No. S0103681)	fabric, GSM-80+/-10%	
100% silk mill made woven girls dress, GSM-80+/-10% (Style No. S0103685)	100% silk woven fabric, GSM-80+/-10%	1.80 Sq mtrs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 455	M/s Jaipur International, Jaipur
NC28/10 dt. 08.10.2009	F.NO.1/84/50/279/AM10/DES-V
Ratification of input output norms in respect of Advance Authorization No. 1310005153 dated 6.3.2002 No. 1310003070 dated 18.06.2001 No.1310004598 dated 2.1.2002 and No.1310006226 dated 4.7.2002– under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith relevant information/documents/sample pertaining to this case.

It was therefore decided to defer the case for re-listing on 05.11.2009.

Case No. 456	M/s Centwing Hosiery Mills Pvt. Ltd., Tirupur
NC28/10 dt. 08.10.2009	F.NO.1/84/50/279/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No.3210040407 dt. 22.05.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to DC (MSME) letter dated 16.09.2009. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

Case No. 457	M/s Chemexil Corporation, Mumbai
NC28/10 dt. 08.10.2009	F.NO.1/84/162/328/AM10-DES-V
Correction of Typographical error in input output norms, G-7(item at S.No.21)	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 15.10.2009.

Case No. 458	M/s Stalwart Lifestyle Pvt Ltd., Gurgaon
NC28/10 dt. 08.10.2009	F.NO.1/84/162/55/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510244371 dt. 23.6.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 05.11.2009.

Case No.459	M/s Stalwart Lifestyle Pvt Ltd., Gurgaon
NC28/10 dt. 08.10.2009	F.NO.1/84/50/16/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510239868 dt. 17.4.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 05.11.2009.

Case No.460	M/s Scorpions Apparels Pvt Ltd., Faridabad
NC28/10 dt. 08.10.2009	F.NO.1/84/162/189/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510241189 dt. 12.05.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/25/2009-10/Hosy. dated 07.10.2009 as detailed below: -

Export Product	Import Item	Qty. allowed.
Ladies Blouse made of 60% cotton 40% silk woven dyed fabric, GSM-63+/-10% (Style No. 39407)	60% cotton 40% silk woven dyed fabric, GSM-63+/-10%	2.84 Sq mtrs./Pc
Ladies Blouse made of 60% cotton 40% silk woven dyed fabric, GSM-63+/-10% (Style No. 39596)	60% cotton 40% silk woven dyed fabric, GSM-63+/-10%	2.02 Sq mtrs./Pc
Ladies Blouse made of 60% cotton 40% silk woven dyed fabric, GSM-63+/-10% (Style No. 39598)	60% cotton 40% silk woven dyed fabric, GSM-63+/-10%	3.00 Sq mtrs./Pc
Ladies Blouse made of 60% cotton 40% silk woven dyed fabric, GSM-	60% cotton 40% silk woven dyed fabric, GSM-	2.12 Sq mtrs./Pc

63+/-10% (Style No. 39601)	63+/-10%	
Ladies Blouse made of 60% cotton 40% silk woven dyed fabric, GSM-63+/-10% (Style No. 39662)	60% cotton 40% silk woven dyed fabric, GSM-63+/-10%	2.45 Sq mtrs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.461	M/s Stalwart Lifestyle Pvt Ltd., Gurgaon
NC28/10 dt. 08.10.2009	F.NO.1/84/50/36/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510242012 dt. 21.05.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 05.11.2009.

Case No.462	M/s Modi International, Faridabad
NC28/10 dt. 08.10.2009	F.NO.1/84/162/325/AM10-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510030509 dt. 15.01.2001 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case applicant firm had manufactured Ladies Long Coat as per buyer's order and exported 241 Pcs of Ladies Long Coat resulting total consumption of fabric 1084.50 Sq mtrs (@ 4.50 Sq mtrs./Pc). The Committee also felt that as per SION, J-198, the consumption of fabric for manufacture of export item 'Ladies Long Coat' is permitted @ 4.50 Sq mtrs./Pc. The Committee felt that the Qty. of input in this case is acceptable. However, before taking final view in the matter a detailed report giving the current status of the case may be called for from R.A.

In view of this case stands deferred for re-listing on 05.11.2009.

Case No.463	Reference from Policy Division {PC-4(B)}
NC28/10 dt. 08.10.2009	F.NO.1/84/162/251/AM10-DES-V
Revision in DEPB rate under S. No. 37 & 38 of Textiles product group.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to examine the case on file and defer it for re-listing on 05.11.2009.

Outside agenda cases

Case No.1	Reference from Policy Division {PC-4(B)}
NC28/10 dt. 08.10.2009	F.NO.1/84/162/329/AM10-DES-V
Identification of SIONs wherein fuel has been allowed as consumables & for which DEPB rates are to be notified.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that PC-4(B) Section have sought information regarding identification of SIONs of the Textiles & Leather Products group wherein fuel has been allowed as consumables and for which DEPB rate for this component needs to be notified. The Committee observed that in the following SIONs of Textiles (J – group & Leather (G- group) various fuels have been allowed only to those units having facilities for captive power generation:-

Textiles Products (J- Group):- J- 92, J- 96, J-99, J-100, J-101 & J-308.

Leather Products (G- Group):- G-1 and G-39.

Thus, Committee observed that in the Textiles & Leather Product Groups, the SIONs do not contain fuel as consumable to be used in the production process directly. Therefore various fuels are allowed only for captive power generation and not as consumables under Textiles & Leather Product Groups. Accordingly, PC-4(B) Section may be informed.

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